

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.228- TP 134 of 2016(CP 65 of 2016

With

ITEM No. 229- IA 109 of 2019

IN THE MATTER OF:

Sandeep J Dave

.....Applicant

V/s

Environmental Project Mgt Pvt Ltd & Ors

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Alkesh Jalan, PCS

For the Respondent

: Ms. Prutha Bhavsar, Proxy Advocate for

: Ms. Natasha Shah, Advocate for (R-2)

ORDER

(Hybrid Mode)

Learned PCS states that he has received two affidavits from the respondent. He further states that an additional affidavit has been filed in the matter. However, upon perusal it is seen that, neither the hard copy nor the e-copy is available on the DMS-Portal.

Learned Counsel for the respondent states that she has received a copy of the reply affidavit and she seeks last chance of one week to file a response to the additional affidavit.

Re-list on 26.09.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)